

Returned

श्री लक्ष्मीराम अग्रवाल (मध्य प्रदेश) :  
सत्या बहिन जी... (व्यवधान) .....  
गोलीकांड किस के राज में हुआ था  
जिसमें हजारों आदिवासी मारे गये थे?  
... (व्यवधान) ...

श्री राम नरेश यादव (उत्तर प्रदेश) :  
महोदया, मुल्तानपुर में 15 अगस्त को...  
(व्यवधान) ...

THE DEPUTY CHAIRMAN: Satya Bahin, please go back to your seat. (Interruptions)... Askher to go back to her seat. Satya Bahin, go back to your seat. I am not permitting... (Interruptions)... That is enough... (Interruptions)...

श्रीमती सत्या बहिन : आपको शर्म आनी चाहिये (व्यवधान)

श्री लक्ष्मीराम अग्रवाल : बस्तर में इतना बड़ा गोलीकांड आदिवासियों पर करवाया था (व्यवधान) आज आदिवासियों और हरिजनों की बात करते हैं। (व्यवधान)

THE DEPUTY CHAIRMAN: Go back to your seat. It will not go on record. Go back to your seat.

#### THE CINEMATOGRAPH (AMENDMENT) BILL, 1992

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS): Madam, I beg to move for leave to introduce a Bill further to amend the Cinematograph Act, 1952.

The question was put and the motion was adopted.

KUMARI GIRIJA VYAS: Madam, I introduce the Bill.

#### STATUTORY RESOLUTION SEEKING APPROVAL FOR THE CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO JAMMU AND KASHMIR

AND

#### THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1992

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to move the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 18th July, 1990, under article 356 of the Constitution, in relation to the State of Jammu and Kashmir, for a further period of six months with effect from the 3rd September, 1992.

As the House is aware, in view of the then prevailing situation in Jammu and Kashmir, a Proclamation under Article 356 of the Constitution in relation to the State of Jammu and Kashmir was issued by the President on the 18th July, 1990 on the recommendation of the Governor. Earlier, on 19-1-1990 the Governor, Jammu and Kashmir, assumed to himself the powers of the State Executive and Legislature placing the Legislative Assembly of the State under suspension under the provisions of the Constitution of Jammu and Kashmir. A month later, on 19-2-1990, the State Assembly was dissolved by the Governor, in exercise of his powers under the State Constitution.

As the law and order and security situation in the State of Jammu and Kashmir continued to be grim, approval of both the Houses of Parliament was obtained for continuance in force of the Proclamation dated 18th July, 1990, in relation to the State